National Company Law Tribunal

Allahabad Bench

Allahabad

CP No.55(ND)/2009

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.10.2016

NAME OF THE COMPANY: Sh. Satender Kumar v/s Imperial Security Systems Ltd

SECTION OF THE COMPANIES ACT: u/s 397-398 of the Companies Act, 1956.

SI. No.

Name

Designation

Representation Signature

Anit Koma

Holding brief Anith of Mr. Rahul Kadyern On beholf of Respondent no. 01,02,803

Order dated 20.10.2016

55(ND)/2009: Sh. Satender Kumar v/s Imperial Security Systems Ltd

A proxy representation was made for Respondent. There was no representation for petitioner, even though the matter was listed for dismissal. Earlier the record reveals that since a long time petitioner was taking time on one pretext or other. At his request the CLB referred the parties to settlement by mediation. In August, 2014 itself, the Delhi High Court Mediation centre give a report that mediation failed. The petitioner has never appeared before this bench whereas respondent is appearing. It is therefore evident that the petitioner is not inclined to prosecute the matter diligently. Therefore, the Company Petition is liable to be dismissed under Rule 48(1) NCLT Rules, 2016. Hence it is dismissed accordingly.

Social sort

V. S. R. Avadbani, Member (Judicial)

Harihar P. Chaturvedi, Member (Judicial)